

(2)

Dated: 4/4/94.

Applicant by Sh. Y.R. Singh.

Respondents by Sh. J.G. Sawant.

we have heard counsel. ~~the~~
Sh. Singh states that he should be
allowed to withdraw the present
application with liberty to
approach the Industrial Court
for relief. Application is allowed
to be withdrawn with liberty to
approach the Industrial Court.

put
N

M.R. Kolhatkar

(M.R. Kolhatkar)
MCA)

(M.S. Deshpande)
V/c.

Order/Judgement despatched
to Applicant/Respondent(s)
on 21/4/94

8/4
12/4